

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4059
ANSWERED ON:20.03.2015
RE REGISTRATION OF MEDICAL PRACTITIONERS
Karandlaje Km. Shobha

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the steps taken by the Government in coordination with the States as on date for re-registration of medical practitioners after every five years to enhance professional skills of medical practitioners in era of unprecedented climatic conditions, changing of disease pattern and stiff resistance from virus and bacteria on antibiotic medicines;
- (b) the details of penal provisions and punishments available in the Transplantation of Human Organ (Amendment) Act, 2011 to punish medical practitioners involved in illegal trading of human organs and unethical clinical trials;
- (c) the number of such cases registered during each of the last three years and the current year, State/UT-wise; and
- (d) the corrective steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIJAGAT FRAKASH NADDA)

- (a): As on date, the IMC Act, 1956 does not provide for re-registration of doctors. However, as per the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, a Physician should participate in professional meetings as part of Continuing Medical Education (CME) programmes.
- (b): There are provisions of monetary penalties upto Rs. 25 lakh and imprisonment upto ten years for removal of human organs without authority under section 18 of the Transplantation of Human Organ (Amendment) Act, 2011.
- (c): No information about such cases in last three years and the current year has been received.
- (d): Question does not arise.